

Division Bench

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No. 321/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> August, 2017, 10.30 A.M

Name of the Company		Sunil Beriwal -Vs- Bhootnath Consultancy Pvt Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Vikas Sisti	Operational creditor	Sisti
2.	Prebir Bajori	"	Prebir Bajori
3.	Shedab Shekhar Aggarwal	"	Shedab Shekhar Aggarwal

1) M. I. A. Lodhi - Corporate Debtor  
Advocate  
ORDER  
Dated 18/08/17

Ld. Counsels for the operational creditor and the corporate debtor are present.

It appears from the record that the operational creditor has not complied with the provisions of Section 9(3)(b) & (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to comply with the above provisions and cure the defects within 7 days from today.

Ld. Counsel for the corporate debtor has not filed Vakalatnama but he informed that he undertakes to file Vakalatnama in the Office today.

List the matter on 28/08/2017.

  
(Jinan K.R.)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)